'.....if a project involves forest as well as non-forest land, it is advisable that work should not be started on non-forest land till approval of the Central Government for release of forest land under the Act has been given.'

The Central Government has however, withdrawn the above circular on 17th February, 2011.

(c) The said amendment to para 4.4. of the Guidelines issued under the Forest (Conservation) Act, 1980 has been taken into account in the directions issued under section-5 of the Environment (Protection) Act, 1986 by the Central Government on 10.02.2011 to the 6 MTPA Integrated Steel Plant and 1000 MW Captive Power Plant at Kerjang, Angul, Orissa by M/s Jindal Steel and Power Limited.

CST compensation to Andhra Pradesh

2036. SHRI NANDI YELLAIAH: Will the Minister of FINANCE be pleased to state:

(a) whether consequent upon the introduction of VAT and reduction of rate of tax under CST, the Central Government has been compensating the loss of revenue to the States and accepting the claims and releasing the funds;

(b) if so, the details of such compensation claims submitted by the State Government of Andhra Pradesh and funds released to Andhra Pradesh during the last two years and till date, year-wise separately; and

(c) by when the remaining due amount of compensation, if any, is likely to be released to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) to (c) Central Government has been compensating the loss of revenue to the States consequent upon the introduction of VAT and reduction of rate of tax under CST. The details of such compensation claims submitted by the State Government of Andhra Pradesh and funds released to Andhra Pradesh during the last two years year-wise are given in the Statement (*See* below). Government of Andhra Pradesh has submitted CST related compensation claim of Rs. 1344.72 crore for the period April, 2010 to September, 2010 of FY 2010-11. The CST compensation amount admissible for the financial year 2010-11 cannot be indicated as the guidelines for working out the CST compensation for the FY 2010-11 have not been finalized. The Central Government, however, has agreed to make on account/*adhoc* payment of compensation related to loss of CST revenue for the year 2010-11, pending finalization of the guidelines for the year 2010-11.

Statement

Year-wise details of compensation claims submitted by State Government of Andhra Pradesh and funds released to Andhra Pradesh

(A) VAT compensation claims submitted by State Government of Andhra Pradesh and funds released to Andhra Pradesh

(Rs. in crore)

Sl. No.	Period of Claim	Amount of compensation claimed	Compensable amount found admissible as per the guidelines	Amount released	Pending
1.	FY 2005-06	406.64	405.94	405.94	0.00
2.	FY 2006-07	no claim	—	—	—
3.	FY 2007-08	no claim	—	—	—

(B) CST compensation claims submitted by State Government of Andhra Pradesh and funds released to Andhra Pradesh

(Rs. in crore)

Sl. No.	Period of Claim	Amount of compensation claimed	Compensable amount found admissible as per the guidelines	Amount released	Pending
1.	FY 2007-08	301.58	318.14	318.14	0.00
2.	FY 2008-09	1509.53	1127.29	1127.29	0.00
3.	FY 2009-10	2280.77	2096.17	2096.17	0.00
	TOTAL:	4091.88	3541.60	3541.60	0.00

Portability of health insurance

2037. SHRI SYED AZEEZ PASHA:
SHRIMATI GUNDU SUDHARANI:

Will the Minister of FINANCE be pleased to state: